

**Central Administrative Tribunal
Principal Bench**

**OA No.248/2015
WITH
OA No.1045/2015**

New Delhi, this the 6th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V. Ajay Kumar, Member(J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

OA No.248/2015

Bharat Lal, Aged about 37 years
S/o Asha Ram, R/o 1-2nd 66 FF
Madangir, New Delhi-62, Unemployed

-Applicant

(By Advocate: Shri Ranjit Sharma)

Versus

1. Govt. of NCT Delhi, Through the Principal Secretary (Education Department)
At Old Secretariat, Delhi-54.
2. Delhi Subordinate Service Selection Board (DSSSB) through its Secretary
At:FC-18, Industrial Area, Karkardooma, Delhi.
3. South Delhi Municipal Corporation
Through the Commissioner
At SP Mukherjee Civic Centre
J.L.N. Marg, New Delhi-2
4. North Delhi Municipal Corporation
Through the Commissioner
At SP Mukherjee Civic Centre
J.L.N. Marg, New Delhi-2.
5. East Delhi Municipal Corporation
Through the Commissioner
DSIDC Building, Patpar Ganj
Industrial Area, New Delhi. ..Respondents

(By Advocates: Shri R.K. Jain, Shri M.S. Reen & Ms. Ritika Chawla)

OA No.1045/2015

Geetanjali, W/o Vikas
 Aged about 29 years
 R/o A-23, Adarsh Nagar
 Sarai Extension, Delhi-33
 Designation: Unemployed

-Applicant

(By Advocate: Shri Ranjit Sharma)

Versus

1. Govt. of NCT Delhi
 Through the Principal Secretary
 (Education Department)
 At Old Secretariat, Delhi-54.
2. Delhi Subordinate Service Selection
 Board (DSSSB) through its Secretary
 At: FC-18, Industrial Area
 Karkardooma, Delhi.
3. South Delhi Municipal Corporation
 Through the Commissioner
 At SP Mukherjee Civic Centre
 J.L.N. Marg, New Delhi-2
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 Through the Commissioner
 At SP Mukherjee Civic Centre
 J.L.N. Marg, New Delhi-2.
5. East Delhi Municipal Corporation
 Through the Commissioner
 DSIDC Building, Patpar Ganj
 Industrial Area, New Delhi. ..Respondents

(By Advocates: Shri Amit Anand and Ms. Ritika Chawla)

ORDER (ORAL)**Justice Permod Kohli :-**

These two OAs have been placed before this Full Bench consequent upon a reference made by a Division bench of this Tribunal vide Order dated 03.05.2016 in OA No.248/2015 and OA No.1045/2015 framing as many as four questions.

2. As a matter of fact, the Division Bench had a difference of opinion with the earlier judgment dated 01.06.2012 passed in the case of **Ashok Pal and Ors. v Govt. of NCT of Delhi & Ors.** in OA No.4234/2011. Shri R.K. Jain, appearing for the respondents has brought to our notice judgment dated 02.02.2017 passed by Hon'ble Delhi High Court in WP(C) No.1148/2016 preferred against the aforesaid judgment of the Tribunal whereby the Order passed by this Tribunal, has been upheld with certain observations.

3. Shri Jain has also placed on record copy of a communication dated 20.06.2017 received from the respondents accompanied with copy of list of dossiers as well as the result notice dated 03.05.2017. Ms. Geetanjali, applicant in OA No.1045/2015 as also Bharat Lal, applicant in OA no.248/2015 have been selected and recommended for appointment.

4. In this view of the matter, it is not deemed appropriate to answer the reference. The applicants having been granted the relief, these Original Applications are rendered infructuous. Dismissed as such.

(Uday Kumar Varma) (V. Ajay Kumar) (Justice Permod Kohli)
Member(A) Member(J) Chairman

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